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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

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Date of Decision: 31.7.96

OA 31/96

Wandu Singh Shekhawat ... Applicant

Versus

Union of India and others Respondents

CORAM:

HON'BLE MR. GOPAL KRISHNA, VICE CHAIRMAN

HON'BLE MR. O.P. SHAFMA, ADMINISTRATIVE MEMBER

For the Applicant ... Mr. U.D. Sharma

For the Respondents ... Mr. V.S. Gurjar

O R D E R

PER HON'BLE MR. GOPAL KRISHNA, VICE CHAIRMAN

Applicant, Wandu Singh Shekhawat, has prayed in this application u/s 19 of the Administrative Tribunals Act, 1985, that the verbal termination w.e.f. 28.11.95 may be set aside and respondent No.2 may be directed to reinstate him as a casual daily wager in the office of the Additional Director, Central Government Health Scheme, Jaipur.

2. We have heard the learned counsel for the parties and have perused the records.

3. The applicant was engaged as a casual worker on daily wages at Rs.32/- per day and he joined his duties on 3.4.95. However, his services were dispensed with in spite of the fact that his junior, Shri Sunil Kumar, has been retained in employment. The contention of the applicant is that the principle of last come first go has been ignored and the respondent No.2, after the applicant's disengagement, has inducted some fresh faces also, as disclosed by the learned counsel for the applicant and which fact has not been disputed by the learned counsel for the respondents.

4. In the circumstances, we direct respondent No.2 to re-engage the applicant as a casual daily wager within 15 days from the date of receipt of this order. No back wages shall be paid to the applicant. The OA is allowed accordingly. No order as to costs.

(O.P. SHAFMA)

ADMINISTRATIVE MEMBER

(Gopal Krishna)

VICE CHAIRMAN